

## Notifications and Orders

**(71) Repealing of Allotment of Sites to Kabari Scheme, 1999 - No. 3404-UTFI(2)-2002/2967.** - In exercise of the powers conferred by Sections 3 and 22 of the Capital of Punjab (Development and Regulation) Act, 1952 and all other powers enabling him in this behalf, the Administrator, Union Territory, Chandigarh, is pleased to repeal the Scheme called the "Chandigarh Allotment of Kabari Sites on Lease-Hold Basis Scheme, 1999" issued, vide Chandigarh Administration, Finance Department, notification bearing No. UTFI(2)-99/12025, dated the 29th October, 1999, except as respects anything done or any action taken under this scheme before such rescission. (*Published in Chd. Administration Gazette (Extra) dated 16-4-2002 at Pages 1238*).